

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

No.CA(CAA)38(PB)/2017

SECTION: UNDER SECTIONS 230-232 OF THE COMPANIES ACT, 2013

IN THE MATTER OF:

LAKRA FABRIC PVT. LTD.
WITH LAKRA INDUSTRIES LTD.

.....Petitioner

V/s

.....Respondent

Order delivered on 18.08.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner	: -
For the Respondent	: -
	Mr. Manish Raj, Company Prosecutor for RD(NR),Delhi
	Ms. Chetana Kandpal, Company Prosecutor for OL, Delhi.

ORDER

None appears for the Petitioner. Let the matter be adjourned to 28.8.2017 for the appearance of the Petitioner failing which the Petition will be dismissed for non-prosecution.


(R.VARADHARAJAN)
MEMBER (JUDICIAL)